

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.3979 of 2015

E. Venkat Rao and others ***Petitioners***
(in W.P.(C) PIL No.3979 of 2015)
Mr. A.K. Budhia, Advocate (Amicus Curiae)

Kalyan Mandap Association ***Petitioner***
(in W.P.(C) No.34764 of 2020)
Mr. S.P. Mishra, Senior Advocate

-versus-

State of Odisha and others ***Opp. Parties***
Mr.D.K. Mohanty, AGA
Mr. D. Nayak, Advocate for CMC

CORAM:
THE CHIEF JUSTICE
JUSTICE R.K. PATTANAİK

ORDER

05.01.2022

Order No.

44.

1. At the outset, Mr. Budhia states that Mr. Mishra has not yet served copy of the affidavit in terms of the previous order on him even today. A copy thereof be served on him forthwith.

2. Mr. D. Nayak, learned counsel appearing for the CMC states that he will file a supplementary affidavit on behalf of the CMC up-dating the status as to the new set of regulations specific to the issues concerning the running of Kalyan Mandaps. The said affidavit be filed not later than 24th January, 2022 with an advance copy to learned counsel for the parties including Mr. Budhia.

3. List on 8th February, 2022 for further hearing.

(Dr. S. Muralidhar)
Chief Justice

(R.K. Pattanaik)
Judge

KC Bisoi

